

SHRI DHIRENDRA NATH BASU: I want to ask about the electrification of the railway line from Bandel to Katwa and doubling of the line from Bongaon to Sealdah and Katwa to Bandel. This matter has been hanging since long.

MR. CHAIRMAN: Order, order. there has been sufficient discussion. I shall now put all the cut motions together to the vote of the House.

Some hon. Members. Yes, Yes.

Cut motions Nos. 1 to 45 were put and negatived.

MR. CHAIRMAN: The question is:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President out of the Consolidated Fund of India on account for or towards defraying the charges during the year ending on the 31st day of March 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 11, 11A, 12 to 16, 2I and 22".

The motion was adopted.

14.40 hrs.

APPROPRIATION (RAILWAYS)
VOTE ON ACCOUNT BILL*, 1977.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAWATE): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78 for the purpose of Railways.

MR. CHAIRMAN: The question is:

"That leave be granted to intro-

duce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78 for the purpose of Railways."

The motion was adopted.

PROF. MADHU DANDAWATE: Sir, I introduce the Bill.

Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78 for the purpose of Railways, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAWATE: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 29.3.77.

Introduced/moved with the recommendation of the Vice-President acting as President.